

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.100/3926/2013

New Delhi this the 6th day of January, 2017

HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Pravesh Choubey
Aged 61 years
S/o Late Shri K.N. Choubey
R/o G-64, Senior Citizen Home Complex,
Pocket-4, Kasna Road, Greater Noida,
District Gautam Buddha Nagar,
Uttar Pradesh-201310. Applicant

(None)

Versus

1. Directorate of Estate (DOE)
(Through its Director)
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.
2. The Commissioner of Police,
Delhi Police Headquarters,
MSO Building, I.P. Estate,
New Delhi-110002. Respondents

(By Advocate: Mr. Subhash Gosain for Respondent no.1 and Mr. Amit Anand for respondent No.2)

ORDER (ORAL)

Applicant is not present today, even in the revised call. Prior to this, on 26.10.2015, applicant was not present and the OA was dismissed in default and non-prosecution.

2. Learned counsel for respondent No.2 is present and points out that he had earlier pointed out on 26.10.2015 that a similar OA No.2457/2013 (Ran Singh Kohar Vs. U.O.I. & Others) has already been dismissed vide order dated 08.09.2014 and it appears, that the applicant

does not want to prosecute this OA. Hence the OA was dismissed in default and for non-prosecution on 26.10.2015.

3. After restoration of the OA, the applicant was granted the last and final opportunity to file rejoinder in the OA within a period of 3 weeks. On 27.05.2016, 19.08.2016, 15.09.2016 and 29.11.2016, nobody appeared for the applicant and he has been continuously absent, on many dates.

4. In view of frequent absence of the applicant, it appears that he is not interested in prosecuting the instant OA. Hence, the OA is dismissed in default and for non-prosecution.

**(NITA CHOWDHURY)
MEMBER (A)**

Rakesh